

12.25 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF CENTRAL BOARD FOR PREVENTION AND CONTROL OF WATER POLLUTION, NEW DELHI FOR 1976-77

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Board for Prevention and Control of Water Pollution, New Delhi, for the year 1976-77, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-728/77]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955, REVIEW AND ANNUAL REPORT OF TAMIL NADU AGRO INDUSTRIES CORPORATION LTD., MADRAS FOR 1975-76 AND A STATEMENT

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 425(E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1977, under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-729/77]

(2) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 819A of the Companies Act, 1956:—

(a) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1975-76.

(b) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras for the year 1975-76 along with the

Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-730/77].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, on a point of order under Direction 2, sub-section 8. You are not conducting the House as per the Rules and the Directions. You are exceeding the authority; I am sorry to say. Why is it that for the third time, you are doing the same thing? Why don't you convene a meeting of the Rules Committee so that you can supersede what is there on the Statute Book?

MR. DEPUTY-SPEAKER: The other day also you made the same point and I told you that you yourself break the rules. It has been very clearly laid down that if the Speaker so desires, he can change the order of business. Therefore, today also I am doing the same thing, because I do not want to detain the hon. Ministers unnecessarily just for laying the papers. I am doing it for today only. Dr. Chunder.

REPORT OF THE REVIEW COMMITTEE ON U.G.C. (JANUARY, 1977) AND STATEMENT RE. REASONS FOR NOT LAYING HINDI VERSION OF THE REPORT

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) A copy of the Report of the Review Committee on the University Grants Commission (January, 1977).

(2) A statement (Hindi and English versions) indicating the reasons for not laying simultaneously the Hindi version of the above Report. [Placed in Library. See No. LT-731/77].